GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 126 TO BE ANSWERED ON 21ST JULY, 2015

ALLOCATION FOR POOR

126. SHRI P. KARUNAKARAN: SHRI P. KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether some States have stopped providing food subsidy for the poor families;
- (b) if so, the details thereof and the reasons therefor, State-wise; and
- (c) the corrective steps being taken in this regard?

A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

- (a) & (b): No Madam. No such reports have been received from State Governments regarding removal of poor families from the ambit of subsidised food grains.
- For better targeting of food subsidy, removing bogus ration cards, ensuring timely availability of food grains, check on leakage and diversion of foodgrains, introducing public accountability, Government has taken various steps in implementation of Targeted Public Distribution System (TPDS) in States/Union Territories (UTs). The TPDS (Control) Order, 2015 mandates the State/UTs to take action for smooth functioning of TPDS. The National Food Security Act (NFSA), 2013 also prescribes essential reforms in the TPDS and accordingly, government has taken up with States/UTs for implementing measures such as door-step delivery of foodgrains, correct identification of beneficiaries, monitoring and vigilance, improving viability of fair price shops operations. Further, with a view to modernising the system, the Government is implementing a plan scheme on end-to-end computerisation of TPDS operations.

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